

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chandernagore Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 686/TT/2020

Date: 15.9.2021

To

Shri S.S. Raju
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from COD to 31.3.2024 for 500 MVA single phase unit of 765/400 kV ICT (cold spare) Stationed at Ranchi (new)” under “Eastern Region strengthening scheme IX” in the Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 21.9.2021:

2019-24 period

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the instant asset.
- b) IDC statement showing the total IDC claim amount in excel format for the instant assets. Reconciliation of IDC computation and total IDC claim as per Auditor Certificate.
- c) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with ‘floating rate’ for all the assets.
- d) Repayment schedule with respect to both domestic as well as foreign loans, if any, considered for tariff calculation.
- e) Chronological details of actual periodicity being affected by events causing the delay in commission of the transmission asset.
- f) With regard to RLDC and CEA certificate, submit, confirmation from RLDC and CEA that there is no requirement for certification by CEA in case of cold spares.

- g) The actual capital cost should be compared with the benchmark cost as per specified by the Commission and any variation in capital cost, to be explained.
- h) Confirmation whether ACE is expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond the claimed amount.

Forms

- i) Form 12 for the instant transmission asset.
2. Confirm that the transmission assets are currently in use and information in respect of de-capitalization, if any. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)